

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PATNA BENCH, PATNA.**

**O.A. No. 533 of 2005**

**Date of order : 17th August, 2005**

**C O R A M**

**Hon'ble Shri Mantreshwar Jha, Member (A)  
Hon'ble Ms. Sadhna Srivastava, Member (J)**

Lallu  
Vs.  
Union of India and ors.

Counsel for the applicant : Shri A.K. Singh  
Counsel for the respondents : Shri A.A. Khan

**O R D E R (Oral)**

**By M. Jha, M(A) :-**

Short point raised by the applicant in this application is that he had applied for a loan of Rs. 5000/- from his GPF Account, but the same was not paid to him. Instead, this amount was paid to someone else who <sup>forged</sup> defrauded the signature and got the amount withdrawn from his GPF Account. The learned counsel for the applicant has filed this application with a limited request to direct the respondents to hold enquiry into the whole matter so that whosoever is found guilty for having defrauded the amount should be dealt with sternly according to law.

2. The learned counsel has also submitted that the applicant has filed a representation in this regard at Annexure A/4, and, therefore, the same should be enquired into and necessary action taken be the respondents.

3. Shri A.A. Khan, the learned Standing Counsel appearing on behalf of the railway respondents submits that it is a fit case for lodging FIR and criminal investigation. However, he has no objection to holding of enquiry into the matter, as prayed for by the learned counsel for the applicant.

4. In view of the above, the concerned respondents i.e respondent No. 3 (DRM Samastipur Division) is directed to hold internal house enquiry to determine as to whether the amount of Rs. 5000/- has been withdrawn by the applicant or by some imposter with forged signature. If so, necessary action should be taken against the guilty person.

5. Necessary action may be taken within a period of four months from the date of receipt of copy of this order. The OA is accordingly disposed of, with no order as to costs.

[Sadhna Srivastava] M [J] [Mantreshwar Jha] M [A]

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